

Sick Units

8335. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of TEXTILES be pleased to state :

- (a) the number of sick units under his Ministry;
- (b) the total number of units on the verge of closure;
- (c) whether B.I.F.R. has taken any final decision regarding these units;
- (d) if so, the details thereof; and
- (e) if not, the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) and (b). There are twelve Public Sector Undertakings under the Ministry of Textiles which have been declared as sick. The number of units involved are 116. None of the units has so far been closed under the I.D. Act.

(c) to (e). Of the twelve Public Sector Undertakings which have been referred to BIFR, three Public Sector Undertakings namely BIC, Elgin Mills Company Ltd. and Cawnpore Textiles Ltd. comprising of five units have been ordered for closure by BIFR. Appeals in respect of these three undertakings are pending before AAIFR. No final decision has yet been taken in respect of the other Public Sector Units.

Export Entitlement Allotment Policy

8336. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of TEXTILES be pleased to state:

- (a) whether the Government are formulating Export Entitlement Allotment Policy (Quota Policy);
- (b) if so, the main features of the policy; and
- (c) the details of the quota allotted during the last three years under the Policy?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) to (c). Government have been formulating Export Entitlement Allotment Policies (Quota Policies) for textiles and garments for the last several years. The current Quota Policies are effective from 1st January, 1994 and are valid till 31.12.1996.

The main feature of the current Policies are :

- (i) The number of allotment systems have been reduced from 4 to 3 in the case of garments and from 7 to 5 in the case of textiles.
- (ii) Both in respect of textiles and garments 10% in the Past Performance System has been earmarked exclusively for distribution to exporters, whose unit value realisation has been higher than the average unit value realisation during the base period.
- (iii) The base period for calculation of Past Performance Entitlement and Non—quota Exporters Entitlement has been reduced from two years to one year.
- (iv) Division of the allotment year into two different periods for utilisation of quota has been dispensed with.
- (v) For 1995, the floor price conditions for textiles and garments have been removed.

[English]

Bids from International Banks for Purchase of Aircraft

8337. KUMARI SUSHILA TIRIYA:
SHRI SANAT KUMAR MANDAL:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether bids have been received by the Air India from international banks in response to its tender for a bridge finance loan of \$112 million for part—financing the purchase of two 747—400 aircraft;
- (b) whether these bids had since been evaluated by the Government; and
- (c) if so, the outcome thereof and the particulars of the bids accepted and the terms and conditions thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) and (c). The bids are still being evaluated and a decision on the pattern of financing the purchase of two

Boeing 747—400 aircraft will be taken shortly.

Plight of Passengers of Delayed Flights

8338. SHRI SHRAVAN KUMAR PATEL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the attention of the Government has been drawn to the report published in the Times of India dated January 20, 1995, captioned, "Plight of passengers of delayed flights"; and

(b) if so, the steps taken to ensure that passengers of delayed flights are provided with facilities and amenities permissible under IATA regulations?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) IATA resolutions are recommendatory and not mandatory. Airlines provide facilities to passengers of delayed flights according to the facts of each situation such as period of delay, alternative flights available, capacity of the airline etc.

CBI Raids

8339. SHRI SRIKANTA JENA:
SHRI D. VENKATESWARA RAO:

Will the Minister of FINANCE be pleased to state :

(a) whether the Central Bureau of Investigation in the month of April raided the premises of senior bank officers, company directors and businessmen in Delhi, U.P. and Andhra Pradesh in a two separate cases involving an alleged loss of Rs. 3.81 crores to two nationalised banks; and

(b) if so, the details thereof including the details of seizures?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). Yes, Sir. CBI had conducted searches in April 1995 in two cases registered by them in Andhra Pradesh, Karnataka, Maharashtra, Delhi and Uttar Pradesh. In one case, a firm engaged in manufacture of high density polythene bags is alleged to have defrauded Andhra Bank to the tune of Rs. 3.25 crores in collusion with bank employees. In the other case, a Branch Manager of State Bank of Patiala, in a criminal conspiracy with other accused persons, had shown

undue favours by purchasing bills accompanied by bogus transport receipts thereby defrauding the bank to the tune of Rs. 56 lakhs.

The raids conducted at the official/residential premises of the accused persons resulted in seizure of 121 incriminating documents in both the cases.

Transactions by Fis

8340. SHRI RAM VILAS PASWAN :
SHRI BOLLA BULLI RAMAIAH :

Will the Minister of FINANCE be pleased to state :

(a) whether the CBI's newly created Economic Offences Wing has been entrusted with the task of examining documents pertaining to all transactions of Rs. 100 crore and above by all the public financial institutions;

(b) if so, the details thereof and reasons therefor; and

(c) the number of cases CBI has got at present whose transactions are more than Rs. 100 crores and by what time CBI is likely to complete the examination ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) No, Sir.

(b) and (c). Do not arise.

Fraud in Tamil Nadu Mercantile Bank Limited, Calcutta

8341. SHRI C.K. KUPPUSWAMY : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that a multi—crore money laundering racket in a Calcutta Branch of Tamil Nadu Mercantile Bank was unearthed recently;

(b) if so, the details thereof and the steps taken to prevent such money laundering in the banks in future; and

(c) the number of persons apprehended in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (c). During the period 1983—85 some officers of the